

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).23581/2017

(Arising out of impugned final judgment and order dated 17-05-2016 in WC No. 14/1988 passed by the High Court Of Judicature At Allahabad)

ALLAHABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

DAULAT DIN SHAH SORABJI LAHEWALA (DEAD)
THROUGH LRS. & ORS.

Respondent(s)

IA No. 73356/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 73360/2017 - EXEMPTION FROM FILING O.T.
IA No. 28396/2023 - SUBSTITUTED SERVICE)

Date : 24-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Parmanand Gaur, AOR
Mr. Yatindra Singh, Sr. Adv.
Mr. Vibhav Mishra, Adv.
Ms. Megha Gaur, Adv.
Mr. Piyush Kumarendra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the parties submit that exchange of pleadings is complete in this case.

Notice in this case was issued on 25.08.2017.

Considering the circumstances, let leave be granted.

Status quo on possession, as was ordered on 25.08.2017 by this, will continue during the pendency of the appeal.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR